

CENTRAL ADMINISTRATIVE TRIBUNAL

PATNA BENCH

O.A.NO.: 172 OF 2006

[Patna, this Monday, the 16th Day of April, 2007].

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C O R A M

HON'BLE SHRI JUSTICE P.K.SINHA, VICE-CHAIRMAN.
HON'BLE SHRI S.N.P.N.SINHA, MEMBER [ADMN.].

.....
Smt. Prabhawati Devi,
W/o Late Vindhya Chal Mishra.

Vs.

The Union of India through the General Manager,
E. C.Railway, Hajipur [Vaishali] & Ors.

Counsel for the applicant. :- N o n e.

Counsel for the respondents. :- Shri N.K.Sinha, ASC.

O R D E R [ORAL]

Justice P. K. Sinha, V.C.:-Learned counsel for the respondents submits that his written statement is ready for quite some time but he has not been able to file as cost was levied but no one ever appeared on behalf of the applicant to take the cost. It appears that the matter earlier was listed on 02.03.2007 on which date Shri N. K.Sinha, the learned ASC was present and the same prayer was made but thereafter it was ordered to list this case again on 14.04.2007. This case, therefore, is listed under the heading 'Hearing'. It will appear that before that also, on 23.01.2007, only the learned counsel for the respondents was present. Therefore, it appears that the applicant is not willing to prosecute this application.

In that view of the matter, this application is dismissed for non-
prosecution.


[S.N.P.N.Sinha]/M[A]


[P.K.Sinha]/VC

skj.